

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 524 OF 2010**

Monday, this the 29<sup>th</sup> day of November, 2010

**CORAM:**

**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

V.V.Mohanan, I.F.S.  
Working Plan Officer  
Vanasree, Chinnakkada  
Kollam

... Applicant

(By Advocate Mr.Elvin Peter P.J. )

versus

1. Union of India, Ministry of Environment & Forests  
represented by its Secretary  
New Delhi
2. The Union Public Service Commission  
represented by its Secretary  
New Delhi
3. State of Kerala represented by the  
Chief Secretary to Government  
Government Secretariat  
Thiruvananthapuram
4. The Principal Secretary to Government  
Forest & Wildlife Department  
Government of Kerala  
Secretariat, Thiruvananthapuram ... Respondents

(By Advocate Mr.George Joseph, ACGSC  
Advocate Mr.Thomas Mathew Nellimoottil (R-2)  
Advocate Mr.N.K.Thankachan, GP (R3&4) )

The application having been heard on 29.11.2010, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

This OA has been filed to quash Annexure A-7 notice which was stated to be a defective show cause notice. Now as directed by this

Tribunal a modified show cause notice showing the reasons for disagreement with enquiry officer's report stands issued and hence the OA has become infructuous. OA is dismissed as having become infructuous. No order as to costs.

Dated, the 29<sup>th</sup> November, 2010.

  
**K.NOORJEHAN**  
**ADMINISTRATIVE MEMBER**

vs